

MINUTES OF THE MEETING No. 11/12 dated 15.6.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Deptt. of C&PC(Chem.Div)
2. Shri S.K Aggarwal, DC(MSME)
3. Shri Nand Lal, DIPP
4. Shri A.K Aggarwa, Deptt. of C&PC(PC.Div).
5. Shri A.K. Ojha, DC(MSME)
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.10/11 for confirmation and confirmed and adopted the same without any change.

Case No M-50 M.No.11/12 Dated 15.6.11	M/ s Kanisshka Flora Chem India, Chennai F.No. 01/83/50/ 1334/AM09/DES-IV RLA F.No.04/24/40/267/AM09 Lic.No.0410102502 dated 25.2.2010
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide U.O.No. 17(4)(7)/2009-Food dated 15.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
1) Prawn Flavour RGS 5499	1 Kg	1. Prawn Flavour NI 2. Buchu Crenulate Oil	0.05300 Kg 0.00055 Kg
2) Chicken Flavour RGS 1013	1 Kg	1. Chiken F.I.O.S. Art 2. Chicken/Prawn Flavour (Chicken Base NI)	0.03812 Kg 0.00972 Kg
3) Chicken Flavour RGS 3179	1 Kg	1. Chiken F.I.O.S. Art 2. Buchu Crenulate Oil	0.024399 Kg 0.000550 Kg
4) Cuttle Fish Flavour RGS 3479	1 Kg	Prawn Flavour NI	0.053005 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-51 M.No.11/12 Dated 15.6.11	M/ s Meghmani Pigment, Ahmedabad F.No. 01/83/162/297/AM10/DES-IV
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The Committee considered the case as per agenda. The Committee noted that the deficiency letter have been issued by TA, Deptt. of C&PC(Chem.Div) on 1.6.2011 and reply to the D/L had also been furnished by the applicant to the TA on 6.6.2011. However, the Committee decided to get information from CHEMEXCIL on ITC(HS) Code and then request DGCI&S to give the information on the export/import data last 3 years. A letter to go Chemixcil. Accordingly the case may be re-listed 13.7.2011.

Case No M-52 NC No.11/12 Dated 15.6.11	M/ s Pidilite Inds Ltd, Mumbai F.No. 01/83/162/160/AM12/DES-IV
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 15.6.2011, the Committee decided to correct the description of Export Item to read as under:-

1) License No.0310563842 dated 10.3.2010

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 3/83 dated 21.4.2010 will remain the same.

2) License No.0310506783 dated 11.2.2009

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 48/83 dated 25.2.2009 will remain the same.

3) License No.0310461944 dated 21.2.2008

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 5/83 dated 30.4.2008 will remain the same.

4) License No.0310464394 dated 11.3.2008

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 9/83 dated 28.5.2008 will remain the same.

5) License No.0310462514 dated 25.2.2008

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 5/83 dated 30.4.2008 will remain the same.

6) License No.0310462814 dated 27.2.2008

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 5/83 dated 30.4.2008 will remain the same.

7) License No.0310462804 dated 27.2.2008

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 5/83 dated 30.4.2008 will remain the same.

8) License No.0310457413 dated 11.1.2008

Export Item

From	To
Pigment Red 188 (C.I. No.12467) (Acrolite Fast Carmine PBR)	Pigment Red 188 (C.I. No.12467)

The quantity and other description mentioned in the minutes of ALC M.No. 5/83 dated 30.4.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-53	M/ s Clariant Chemicals India Ltd, Mumbai
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NC No.11/12 Dated 15.6.11	F.No. 01/83/50/205/AM10/DES-IV RLA F.No.03/94/40/15/AM10 Lic. No.0310517791 dated 29.4.2009
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 15.6.2011, the Committee decided to correct the description of Import Item to read as under:-

Import Item

From	To
Dihydroxydiphenyl Sulphone (70%)	4,4 Di-Hydroxy-Di-Phenyl Sulphone (70%)

The quantity and other description mentioned in the minutes of ALC M.No. 24/83 dated 9.9.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-54 NC No.11/12 Dated 15.6.11	M/ s Esteem Inds. (P) Ltd., Goa F.No. 01/83/50/465/AM08/DES-IV RLA F.No.17/24/40/22/AM08 Lic. No.1710001663 dated 5.6.2007
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The Committee considered the case as per agenda . As per verbal recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 15.6.2011, the Committee decided to correct the description of Import Item to read as under:-

Import Item

From	To
Ethoxylate Oxide	Ethylene Oxide

The quantity and other description mentioned in the minutes of ALC M.No. 4/11 dated 28.4.2010 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-54(A) M.No.11/12 Dated 15.6.11	M/ s Sterling Auxiliaries (P) Ltd, Mumbai F.No. 01/83/50/532/AM09/DES-IV RLA F.No.03/95/40/298/AM09 Lic.No.0310478482 dated 14.7.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide U.O.No. 14010/93/2007-Ch.II dated 15.6.2011 the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
STERO NC 100 (Nonyl Phenol Polyglycol Ether) Nonyl Phenol 9.5 moles ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.351 Kg 0.668 Kg
Stero NC 150 Nonyl Phenol 13 moles ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.283 Kg 0.736 Kg
Stero NC 095 Nonyl Phenol 9 moles ethoxylate	1 Kg	1. Nonyl Phenol 2. Ethylene Oxide	0.367 Kg 0.652 Kg
Stero CO 360 Castor Oil 37 moles ethoxylate	1 Kg	Ethylene Oxide	0.636 Kg
STEROSOFT CWCS (Modified Fatty Amide) (Amino Ethyl Ethanol Amine Stearamide)	1 Kg	1. Steric Acid 2. Aminoethylethanol (AEEA)	0.782 Kg 0.286 Kg
Sterocare EW (CPH) (Mix of Cetostearyl Alcohol 80% and cetostearyl alcohol 20 mole ethylene oxide 20%)	1 Kg	1. Ceto Stearyl Alcohol 2. Ethylene Oxide	0.845 Kg 0.154 g
STERO CARE TN 80 (Sorbitan Mono Oleate 29 mole Ethoxylate)	1 Kg	1. Sorbitan Mono Oleate 2. Ethylene Oxide	0.200 Kg 0.764 Kg
Stero Soft NST 100 (Containing 64% Glycerol Monostearate and 33.5% Oleyl Cetyl Alcohol Ethoxylate)	1 Kg	1. Stearic Acid 2. Oleyl Cetyl Alcohol 3. Ethylene Oxide	0.500 Kg 0.040 kg 0.295 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Office of Directorate General of Foreign Trade
New Delhi -0

MEETING NUMBER : 11/83-ALC1/2011 MEETING DATE : 15.06.2011

1	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105 01.08.2008	Defer Date:13.07.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

	Case No.:22/7/83-ALC1/2010	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00113/AM11/	RLA File :07/21/040/00485/AM10/	Lic.No/Date:0710066856	Defer

2			07.09.2009	Date:13.07.2011
	Decision : The Committee considered the case as per agenda. On the basis of written comments offered by the representative of M/o Steel dated 14.3.2011, the Committee noted since the firm has been repeatedly obtaining advance authorization, it was decided to advise the firm to apply for norms as per prescribed policy. For this purpose, the Committee decided to call for the Consumption figure of input materials against export of Silicon Carbide Refractories. A letter issued on 5.4.2011. Reminder issued on 30.5.2011. Accordingly the case may be re-listed on 13.7.2011			

3	Case No.:1/3/83-ALC1/2010	Party Name:K K POLYCOLOR (I) LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00036/AM11/	RLA File :02/24/040/00224/AM10/	Lic.No/Date:0210140651 07.04.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda. The application was referred to Deptt. of C&PC(Chem.Div.) for providing the comments. U.O issued on 30.5.2011. Accordingly the case may be re-listed on 13.7.2011.			

4	Case No.:9/47/83-ALC1/2010	Party Name:LUCKY FORMS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00920/AM11/	RLA File :03/95/040/00003/AM11/	Lic.No/Date:0310568673 08.04.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm who were requested vide letter dated 8.3.2011 and 6.5.2011. Accordingly the case may be relisted on 13.7.2011			

5	Case No.:5/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00138/AM11/	RLA File :10/24/040/00016/AM11/	Lic.No/Date:1010038875 04.06.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

6	Case No.:10/11/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00143/AM11/	RLA File :10/24/040/00018/AM11/	Lic.No/Date:1010038934 08.06.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

	Case No.:33/23/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
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7	HQ File :01/83/050/00404/AM11/	RLA File :22/24/040/00009/AM11/	Lic.No/Date:2210010075 15.06.2010	Defer Date:13.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 4.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 13.7.2011.				

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Case No.:32/51/83-ALC1/2010	Party Name:FUSO GLASS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved																								
HQ File :01/83/050/01023/AM11/	RLA File :04/24/040/00037/AM11/	Lic.No/Date:0410116441 19.08.2010	Defer Date:																								
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 13.6.2011 the Committee decided to approve the case as under:- <u>Export Item</u> - <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Double Glazed Glass (32 MM DGU Comp of 6 MM Refl HS + 20 MM Argon Gas + 6 MM CL HS Glass)</td><td>3000 Nos. (Sq. Mt)</td></tr></table> - <u>Import Item</u> - <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Relevant 6 MM Reflective Glass</td><td>1.08 Sq. Mt./Sq. Mt. of export product</td></tr><tr><td>2.</td><td>Relevant 6 MM Clear Float Glass</td><td>1.08 Sq. Mt./Sq. Mt. of export product</td></tr><tr><td>3.</td><td>Relevant Aluminium Spacer</td><td>Net to net + 2%</td></tr><tr><td>4.</td><td>Molecular Sieves</td><td>4.77 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less</td></tr><tr><td>5.</td><td>Butyl (Sealant)</td><td>13.33 grams/meter of net content of Aluminium spacer used or applied quantity</td></tr></table>				S.No.	Description of Item	Quantity	1.	Double Glazed Glass (32 MM DGU Comp of 6 MM Refl HS + 20 MM Argon Gas + 6 MM CL HS Glass)	3000 Nos. (Sq. Mt)	S.No.	Description of Item	Quantity	1.	Relevant 6 MM Reflective Glass	1.08 Sq. Mt./Sq. Mt. of export product	2.	Relevant 6 MM Clear Float Glass	1.08 Sq. Mt./Sq. Mt. of export product	3.	Relevant Aluminium Spacer	Net to net + 2%	4.	Molecular Sieves	4.77 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less	5.	Butyl (Sealant)	13.33 grams/meter of net content of Aluminium spacer used or applied quantity
S.No.	Description of Item	Quantity																									
1.	Double Glazed Glass (32 MM DGU Comp of 6 MM Refl HS + 20 MM Argon Gas + 6 MM CL HS Glass)	3000 Nos. (Sq. Mt)																									
S.No.	Description of Item	Quantity																									
1.	Relevant 6 MM Reflective Glass	1.08 Sq. Mt./Sq. Mt. of export product																									
2.	Relevant 6 MM Clear Float Glass	1.08 Sq. Mt./Sq. Mt. of export product																									
3.	Relevant Aluminium Spacer	Net to net + 2%																									
4.	Molecular Sieves	4.77 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less																									
5.	Butyl (Sealant)	13.33 grams/meter of net content of Aluminium spacer used or applied quantity																									

		whichever is less
6.	Silicon Sealant (two pack system)	158.33 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

9	Case No.:3/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00374/AM11/	RLA File :10/24/040/00044/AM11/	Lic.No/Date:1010039950 30.08.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

10	Case No.:4/23/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00375/AM11/	RLA File :10/24/040/00046/AM11/	Lic.No/Date:1010039951 30.08.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

11	Case No.:1/39/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00705/AM11/	RLA File :34/24/040/00128/AM11/	Lic.No/Date:3410027979 16.09.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DIPP on 10.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 13.7.2011.			

12	Case No.:8/51/83-ALC1/2010	Party Name:LEXTER EXIM	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00999/AM11/	RLA File :03/95/040/00477/AM11/	Lic.No/Date:0310593384 22.09.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Reminder issued on 30.5.2011. Accordingly the case may be re-listed on 13.7.2011..			

13	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 24.1.2011 and deferred consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

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Case No.:79/51/83-ALC1/2010	Party Name:LUK PLASTCON LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
HQ File :01/83/050/01070/AM11/	RLA File :50/24/040/00009/AM11/	Lic.No/Date:5010000397 01.10.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PCDiv.) vide U.O.No. 46011/89/2009-PC.II dated 9.6.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
1) Filler Master Batch – Luk Universal containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate Powder	0.2575 Kg 0.7725 Kg
2) Filler Master Batch – Luk Rigid containing 25+/-1% Polypropylene and 75+/-1% Calcium Carbonate)	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate Powder	0.2575 Kg 0.7725 Kg
3) Filler Master Batch – Luk Film containing 25+/-1% LLDPE and 75+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate Powder	0.2575 Kg 0.7725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

15	Case No.:14/31/83-ALC1/2010	Party Name:SERO PLASTICHEM PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM11/	RLA File :02/24/040/00125/AM11/	Lic.No/Date:0210149640 26.10.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.2.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 30.5.2011 issued by this office. Accordingly the case may be re-listed on 13.7.2011..			

16	Case No.:15/31/83-ALC1/2010	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
	HQ File :01/83/050/00563/AM11/	RLA File :08/24/040/00135/AM11/	Lic.No/Date:0810093398 26.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdraw the case			

17	Case No.:14/51/83-ALC1/2010	Party Name:HINDUSTAN UNILEVER LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01005/AM11/	RLA File :03/94/040/00279/AM11/	Lic.No/Date:0310601637 16.11.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4.5.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 30.5.2011 issued by this office. Accordingly the case may be re-listed on 13.7.2011..			

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Case No.: 34/51/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status: Case Approved
HQ File :01/83/050/01025/AM11/	RLA File :03/95/040/00457/AM11/	Lic.No/Date:0310604479 03.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/71/2006-Ch.II dated 4.5.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Polymer of Sulphurous Acid Sodium Salt, Formaldehyde and 2-Propanone	1 Kg	1. Methanol 2. Acetone 3. Sodium Sulphite	0.498 Kg 0.510 Kg 0.261 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

19	Case No.:35/51/83-ALC1/2010	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
	HQ File :01/83/050/01026/AM11/	RLA File :03/95/040/00616/AM11/	Lic.No/Date:0310605958 13.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/24/2011-Ch.II dated 6.6.2011 the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Cuprous Chloride	1 Kg	Copper Cathodes	0.650 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:2/39/83-ALC1/2010	Party Name:SINGHVI PAPER PRODUCTS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00706/AM11/	RLA File :04/24/040/00201/AM11/	Lic.No/Date:0410119806 14.12.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP on 20.6.2011. and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

21	Case No.:49/51/83-ALC1/2010	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01040/AM11/	RLA File :07/21/040/00686/AM11/	Lic.No/Date:0710075986 14.12.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 29.4.2011 issued by this office. Reminder issued on 30.5.2011. Accordingly the case may be re-listed on 13.7.2011..			

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Case No.:3/39/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
HQ File :01/83/050/00707/AM11/	RLA File :10/24/040/00063/AM11/	Lic.No/Date:1010041185 15.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/03/09-10/239 dt. 18.4.2011 and Letter No. MKT/FNT/03/09-10/1098 dated 10.6.2011 stating that the weighted average yield as SAR comes to 0.63% and 0.45% respectively. Whereas the firm has applied at 2.5% yield, therefore the Committee decided to approve the case at 2.5% yield for the consolidated quantity (97.47 MT + 138.67 MT), as under:-			
Item of Export	Qty	Item of Import	Qty
Turmeric Oleoresin 95% (Curcumin Powder)	5.90 MT	Turmeric	236.08 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:15/39/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
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23	HQ File :01/83/050/00719/AM11/	RLA File :17/24/040/00157/AM08/	Lic.No/Date:1710003614 15.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(ChemDiv.) vide U.O.No. 14010/13/2011-Ch.II dated 13.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Esteem 10 BL (Castor Oil ethoxylate 38 mole)	1 Kg	Ethylene Oxide	0.373 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:8/39/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00712/AM11/	RLA File :09/24/040/00316/AM11/	Lic.No/Date:0910044739 16.12.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.3.2011. As requested by TA (Dept. of C&PC (Chem.Div), Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.7.2011.			

25	Case No.:9/39/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00713/AM11/	RLA File :10/24/040/00079/AM11/	Lic.No/Date:1010041212 20.12.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

26	Case No.:20/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00724/AM11/	RLA File :03/94/040/00702/AM11/	Lic.No/Date:0310607209 21.12.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. A draft D.O. letter to JS (PNG), has been put up on 28.6.2011.. The case was deferred consideration of the for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

	Case No.:21/39/83-ALC1/2010	Party Name:ESSAR OIL LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00725/AM11/	RLA File :03/94/040/00703/AM11/	Lic.No/Date:0310607215	Defer

27			21.12.2010	Date:13.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to PNG on 24.1.2011. Reminder issued on 25.2.2011. A D.O. letter to JS (PNG), has been put up on 28.6.2011. The case was deferred consideration of the for four weeks. Accordingly the case may be re-listed on 13.7.2011.				

28	Case No.:16/51/83-ALC1/2010	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
	HQ File :01/83/050/01007/AM11/	RLA File :03/95/040/00786/AM11/	Lic.No/Date:0310607672 23.12.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 13.6.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Self Adhesive Paper (160 GSM+/-10%) with Adhesive Coating Weight of 22 GM/SQM	1 Sq.Mt.	1. Chromo paper 75 GSM+/-10%) 2. Adhesive (55% solid) (Water based) 3. Silicon Coated Paper (62 GSM+/-10%)	1.04 Sq. Mt. 0.042 Kg 1.04 Sq. Mt.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:51/51/83-ALC1/2010	Party Name:KUMAR ADHESIVE PVT LTD	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01042/AM11/	RLA File :02/24/040/00170/AM11/	Lic.No/Date:0210152844 30.12.2010	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 13.7.2011.			

30	Case No.:69/51/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01060/AM11/	RLA File :03/94/040/00849/AM11/	Lic.No/Date:0310609285 04.01.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(Chem Div.) on 28.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

31	Case No.:89/51/83-ALC1/2010	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01080/AM11/	RLA File :08/24/040/00280/AM11/	Lic.No/Date:0810095365 10.01.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.5.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 15.6.2011..			

32	Case No.:58/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01049/AM11/	RLA File :03/94/040/00944/AM11/	Lic.No/Date:0310612198 21.01.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been and sent to Deptt. of C&PC(Chem.Div) on 15.4.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 13.7.2011.			

33	Case No.:59/51/83-ALC1/2010	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01050/AM11/	RLA File :03/94/040/00946/AM11/	Lic.No/Date:0310612202 21.01.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been and sent to Deptt. of C&PC(Chem.Div) on 24.3.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.7.2011.			

34	Case No.:82/51/83-ALC1/2010	Party Name:STYLAM INDUSTRIES LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01073/AM11/	RLA File :22/24/040/00085/AM11/	Lic.No/Date:2210010881 21.01.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) on 22.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

35	Case No.:11/11/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00206/AM12/	RLA File :03/94/040/00972/AM11/	Lic.No/Date:0310614565 07.02.2011	Defer Date:13.07.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.7.2011

36	Case No.: 11/47/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00922/AM11/	RLA File :10/24/040/00111/AM11/	Lic.No/Date:1010041749 14.02.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 15.4.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

37	Case No.: 21/51/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01012/AM11/	RLA File :03/94/040/01100/AM11/	Lic.No/Date:0310620858 11.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dt. 30.5.2011. Accordingly the case may be relisted on 13.7.2011			

38	Case No.: 23/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01014/AM11/	RLA File :17/24/040/00006/AM11/	Lic.No/Date:1710003844 11.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 13.7.2011			

39	Case No.: 24/51/83-ALC1/2010	Party Name:BERGER BECKER COATINGS PVT.LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01015/AM11/	RLA File :17/24/040/00016/AM11/	Lic.No/Date:1710003845 11.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 13.7.2011			

40	Case No.: 71/51/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01062/AM11/	RLA File :10/24/040/00127/AM11/	Lic.No/Date:1010042112 14.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

41	Case No.:83/51/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01074/AM11/	RLA File :10/24/040/00129/AM11/	Lic.No/Date:1010042123 15.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 13.7.2011.			

42	Case No.:91/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01082/AM11/	RLA File :03/94/040/01082/AM11/	Lic.No/Date:0310621419 16.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 13.7.2011			

43	Case No.:92/51/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01083/AM11/	RLA File :03/94/040/01078/AM11/	Lic.No/Date:0310621423 16.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been and sent to DC(MSME) on 25.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 13.7.2011.			

44	Case No.:94/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01085/AM11/	RLA File :17/24/040/00028/AM11/	Lic.No/Date:1710003863 16.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 13.7.2011			

45	Case No.:95/51/83-ALC1/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/01086/AM11/	RLA File :17/24/040/00029/AM11/	Lic.No/Date:1710003864 16.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 30.5.2011. Accordingly the case may be relisted on 13.7.2011			

46	Case No.:6/11/83-ALC1/2011	Party Name:ABHILASH CHEMICALS PVT. LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00201/AM12/	RLA File :04/24/040/00347/AM11/	Lic.No/Date:0410122699 21.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

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Case No.:12/11/83-ALC1/2011	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status :Case Approved
HQ File :01/83/050/00207/AM12/	RLA File :34/24/040/00335/AM11/	Lic.No/Date:3410029751 25.03.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/3/2008-Ch.II dated 19.4.2011, the Committee decided to approve the case as under:-			
From	Qty.	To	Qty.
Indoxacarb 150 EC (Indoxacarb 15.8% EC)	1 Kg	1. Indoxacarb Technical (a.i 95% basis) (DPX-KN128 Melt Tech Bulk)	0.168 Kg
		2. Agnique ME 610/Agnique ME 610 U/Agnique ME 610-G/Agnique ME 810-F (Fatty Acid Methyl Esters)	0.683 Kg
		3. Agnique BL 2707 (Anionic/Non-ionic surfactant blend)	0.100 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:3/2/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status :Case Approved
	HQ File :01/83/050/00003/AM12/	RLA File :03/95/040/01021/AM11/	Lic.No/Date:0310623937 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/25/2004-Ch.II dated 25.5.2011, the Committee decided to approve the case as under:-			
	From	Qty.	To	Qty.
	Mancozeb 75 DF (Mancozeb 75% DF)	1 Kg	1. Carbon Di Sulphide 2. Ethylene Diamine 3. Sodium Ligno Sulfonate	0.510 Kg 0.201 Kg 0.030 Kg

		(Borresperse NA) 4. Manganese Sulphate 5. Zinc Sulphate 6. Hexamine	0.490 Kg 0.044 Kg 0.022 kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:18/11/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00213/AM12/	RLA File :03/95/040/00998/AM11/	Lic.No/Date:0310624625 31.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 22.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

50	Case No.:19/11/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00214/AM12/	RLA File :03/95/040/00883/AM11/	Lic.No/Date:0310624654 31.03.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 20.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

51	Case No.:2/3/83-ALC1/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00047/AM12/	RLA File :09/24/040/00002/AM12/	Lic.No/Date:0910046369 12.04.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 28.6.2011. Accordingly the case may be relisted on 13.7.2011			

52	Case No.:17/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00212/AM12/	RLA File :03/95/040/00890/AM11/	Lic.No/Date:0310626803 15.04.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

	Case No.:9/11/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
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53	HQ File :01/83/050/00204/AM12/	RLA File :07/24/040/00015/AM12/	Lic.No/Date:0710078657 19.04.2011	Defer Date:13.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 20.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.				

54	Case No.: 10/11/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00205/AM12/	RLA File :08/24/040/00339/AM11/	Lic.No/Date:0810098344 19.04.2011	Defer Date:13.07.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.				

55	Case No.:15/11/83-ALC1/2011		Party Name:GULBRANDSEN CHEMICALS PVT LTD		Meet No/Date:11/83-ALC1/2011 15.06.2011		Status:Case Approved	
	HQ File :01/83/050/00210/AM12/		RLA File :34/24/040/00006/AM12/		Lic.No/Date:3410029924 19.04.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.15010/124/2010-Ch.II dated 29.3.2011, the Committee decided to approve the case as under:-							
	From		Qty.	To		Qty.		
	Stannic Chloride Anhydrous		1 Kg	Tin Ingots		0.470 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

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Case No.:16/11/83-ALC1/2011	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
HQ File :01/83/050/00211/AM12/	RLA File :03/95/040/00030/AM12/	Lic.No/Date:0310627566 20.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/49/2009-Ch.III dated 27.7.2010, the Committee decided to approve the case as under:-			
From	Qty.	To	Qty.
Optical Whitening Agent/Optima Brightening Agent/Ultra wite RN-1. (Containing : 1,4 Bis (O-Cyanostyryl) Benzene 21)	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene	0.214 Kg
		2. Vinyl Pyrollidon Co-Polymer (Solid content 30% in Aqueous solution)	0.082 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

57	Case No.:4/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00199/AM12/	RLA File :03/95/040/00882/AM11/	Lic.No/Date:0310627593 21.04.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

58	Case No.:5/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00200/AM12/	RLA File :03/95/040/00817/AM11/	Lic.No/Date:0310627594 21.04.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

59	Case No.:14/11/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00209/AM12/	RLA File :31/24/040/00006/AM12/	Lic.No/Date:3110047897 25.04.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 20.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

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Case No.:24/11/83-ALC1/2011	Party Name:NARSIPUR CHEMICALS PVT LTD	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
HQ File :01/83/050/00219/AM12/	RLA File :03/95/040/00029/AM12/	Lic.No/Date:0310628355 27.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/14/2010-Ch.II dated 8.6.2010, the Committee decided to approve the case as under:-			
From	Qty.	To	Qty.
Aquasurf– 1200 (Iodophor Concentrate 20%) Containing Iodine 20% and Nonyl Phenol 9.5 mole Ethoxylate 73% minimum	1 Kg	1. Iodine 2. Nonyl Phenol 9.5 mole Ethoxylate	0.205 Kg 0.730 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

61	Case No.:22/11/83-ALC1/2011	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00217/AM12/	RLA File :03/95/040/00053/AM12/	Lic.No/Date:0310628464 28.04.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

62	Case No.:23/11/83-ALC1/2011	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case deferred
	HQ File :01/83/050/00218/AM12/	RLA File :03/95/040/00996/AM11/	Lic.No/Date:0310628418 28.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and application refer to Deptt. Of C&PC(PC Div.) on 28.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

63	Case No.:21/11/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00216/AM12/	RLA File :03/95/040/01012/AM11/	Lic.No/Date:0310629101 02.05.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

64	Case No.:13/11/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00208/AM12/	RLA File :33/24/040/00002/AM12/	Lic.No/Date:3310018439 06.05.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

65	Case No.:8/11/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00203/AM12/	RLA File :10/24/040/00011/AM12/	Lic.No/Date:1010042962 10.05.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 20.6.2011 and defer consideration of the case for four weeks. Accordingly the case may be re-listed on 13.7.2011.			

66	Case No.:20/11/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00215/AM12/	RLA File :33/24/040/00003/AM12/	Lic.No/Date:3310018562 24.05.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

67	Case No.:1/11/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM12/	RLA File :03/95/040/00159/AM12/	Lic.No/Date:0310634127 02.06.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 20.6.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 13.7.2011.			

68	Case No.:2/11/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM12/	RLA File :05/23/040/00073/AM12/	Lic.No/Date:0510292477 02.06.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.7.2011			

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Case No.:3/11/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Approved
HQ File :01/83/050/00198/AM12/	RLA File :03/95/040/01005/AM11/	Lic.No/Date:0310634281 02.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide their U.O.No.14010/122/2004-Ch.II dated 30.3.2011, the Committee decided to approve the case as under:-			
From	Qty.	To	Qty.
Pigment Red 188 (C.I. No.12467)	1 Kg	1. Naphthol ASOL	0.464 Kg
		2. 2,5 Dichloro Anilido-5-Carboxy Methyl Anthranilate	0.535 Kg
		3. Sodium Nitrite	0.116 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

70	Case No.:7/11/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:11/83-ALC1/2011 15.06.2011	Status:Case Deferred
	HQ File :01/83/050/00202/AM12/	RLA File :31/24/040/00022/AM12/	Lic.No/Date:3110048403 02.06.2011	Defer Date:13.07.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 13.7.2011			

Date:28.06.2011
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer